

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IBC NO. (IB)-114(PB)/2017

IN THE MATTER OF:

M/s. D & H India Limited Applicant
Vs.
M/s. Zillion Infraprojects Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Ms. Pooja Mahajan, Advocate
Shri Savar Mahajan, Advocate

ORDER

Learned Counsel for the respondent seeks some time to file reply. Let the reply be filed on or before 30th June, 2017 with a copy in advance to the Counsel opposite.

List for arguments on 3rd July, 2017.

Sd-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)